

(a) whether the Administrative Reforms Commission has recommended a rise in investment in the Scientific Departments in the coming years;

(b) if so, the details and extent thereof; and

(c) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) and (c). Do not arise.

Abrogation of Article 370 of the Constitution

3620. SHRI HARDAYAL DEVGUN ;
SHRI YAJNA DATTA
SHARMA ;
SHRI JAI SINGH ;
SHRI OM PRAKASH TYAGI :

Will the Minister of HOME AFFAIRS to be pleased to state :

(a) whether Government propose to bring forward a legislation abrogating Article 370 of the Constitution under which the State of Jammu and Kashmir enjoys a special status *vis-a-vis* the other States of the country; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). By Presidential Orders made under article 370 of the Constitution, more and more provisions of the Constitution have been, and are being, applied to the State of Jammu and Kashmir. There is no proposal to abrogate this article.

Work on 1971 Census

3621. SHRI V. NARASIMHA RAO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have decided that the next Census will be confidential;

(b) if so the reasons for the same;

(c) when the work on the Census is likely to start; and

(d) the total amount of money earmarked for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Section 15 of the Census Act, 1948 itself guarantees confidentiality of the particulars collected at the Census in that no person shall have a right to inspect any book, register or record made by a Census Officer in the discharge of his duty as such or any schedule delivered under section 10 of the Act. The same section also lays down that no entry in any such book, register, record or schedule shall be admissible as evidence in any civil proceeding whatsoever or in any criminal proceeding other than a prosecution under the Census Act or any other law for any act or omission which constitutes an offence under the Census Act.

(c) Preparations for the Census have already started. The actual enumeration will start on the 10th of February, 1971 and continue till February 28, 1971, with revisional round from 1st March to 3rd March, 1971 for bringing the data up-to-date with reference to the sun-rise of 1st March, 1971 which is the reference date for the next Census.

(d) No amount as such has been earmarked for the Census. But it is expected that a total amount of Rs. 17.68 crores will be needed for the entire Operations, i.e., preparatory measures, forms and stationery, actual enumeration, processing and publication of data etc.

Appointment to Delhi High Court Bench

2622. SHRI KANWAR LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware of the resolution passed by the members of the Delhi High Court Bar Association showing concern over the appointment to the Bench of Delhi High Court ; and

(b) If so, the details thereof and the steps taken by Government to remove their grievances ?